Statement regarding developments pertaining to deportation of Indians citizens from USA

DR. SUBRAHMANYAM JAISHANKAR: Hon. Speaker, Sir, I rise to apprise the House of certain developments pertaining to deportation of Indians from the USA.

Sir, hon. Members are aware that people-to-people exchanges constitute the bedrock of our deepening ties with the United States. Indeed, more than any other relationship, mobility and migration has had a key role to play in enhancing its quality.

The House would also share the view of the Government that it is in our collective interest to encourage legal mobility and discourage illegal movement. In fact, illegal mobility and migration has many other associated activities, also of an illegal nature. Moreover, those of our citizens who are inveigled into illegal movement themselves become prey to other crimes. ? (*Interruptions*) They are trapped into both moving and working under inhumane conditions. Members are aware that unfortunately there have been even fatalities in the course of such illegal migration. Those who have returned have also testified to their harrowing experiences.

Mr. Speaker, Sir, it is the obligation of all nations to take back their nationals, if they are found to be living illegally abroad. This is naturally subject to an unambiguous verification of their nationality. ? (*Interruptions*) This is not a policy applicable to any specific country, nor indeed one only practised by India. It is a general accepted principle in international relations.

Sir, hon. Members would be aware that the process of deportation is not a new one, I repeat, the process of deportation is not a new one and has been ongoing for several years. ? (*Interruptions*) I would like to share with the House the details of deportation from the United States since 2009. Their numbers year-wise, are listed in my Statement.

No. of Deportees

Year

2009	734
2010	799
2011	597
2012	530
2013	515
2014	591
2015	708
2016	1303
2017	1024
2018	1180
2019	2042
2020	1889
2021	805
2022	862
2023	617
2024	1368
2025 (Until 5 Feb)	104

Sir, these are the numbers given by our Bureau of Immigration. The numbers for 2009 to 2014 from the Department of Homeland Security is much higher.

Hon. Speaker, Sir, deportations by the United States are organized and executed by the Immigration and Customs Enforcement (ICE) authorities. The Standard Operating Procedure for deportation by aircraft used by ICE, that is effective from 2012, Sir, I repeat to you, these are procedures that came in 2012 provides for the use of restraints.

Sir, I have an American document of 2012 which lays out the restraint procedure. ? (*Interruptions*). I authenticate it and now I will lay it on the Table of the House.

Sir, however, we are informed by ICE that women and children are not restrained.? (*Interruptions*)

<u>15.35 hrs</u>

At this stage Shri Benny Behanan, Shri Dharmendra Yadav, Shri S. Venkatesan

and some other hon. Members came and stood on the floor near the Table.

Further, the needs of the deportees during transit related to food and other necessities including possible medical emergencies are attended to. During toilet breaks, deportees are temporarily unrestrained if needed in that regard.

This is applicable to chartered civilian aircraft as well as military aircraft ? (*Interruptions*) There has been no change from past procedure ? I repeat, no change from past procedure ? for the flight undertaken by the US on 5th February, 2025.? (*Interruptions*)

Sir, we are engaging the US Government to ensure that the returning deportees are not mistreated in any manner during the flight? (*Interruptions*) At the same time, the House will appreciate that our focus should be to crackdown strongly on the illegal migration industry, while taking steps to ease visas for the legitimate traveller? (*Interruptions*) On the basis of information provided by returning deportees about the agents and others involved, law enforcement agencies will take necessary preventive action.

माननीय अध्यक्ष : माननीय सदस्यगण, आपसे आग्रह है कि केंद्रीय बजट पर सामान्य चर्चा है । आप सब अपनी-अपनी सीट्स पर जाएं ।

? (व्यवधान)

माननीय अध्यक्ष : क्या आप केंद्रीय बजट पर चर्चा नहीं करना चाहते हैं? अगर केंद्रीय बजट पर चर्चा करना चाहते हैं, तो आप सब अपनी-अपनी सीट्स पर जाएं ।

? (व्यवधान)

माननीय अध्यक्ष : मैं सभी माननीय सदस्यों से आग्रह कर रहा हूं । मैं प्रतिपक्ष के माननीय सदस्यों से आग्रह करता हूं कि आपको जनता ने चुनकर भेजा है । आप महत्वपूर्ण बजट पर महत्वपूर्ण चर्चा कर सकते हैं, वित्तीय विषयों पर अपनी बात रख सकते हैं । अपने क्षेत्र के विकास की बात कर सकते हैं ।

? (व्यवधान)

माननीय अध्यक्ष : सामान्य बजट पर चर्चा करने से समाज में सामाजिक और आर्थिक परिवर्तन किस प्रकार से लाया जा सकता है, इसके बारे में आप अपने अमूल्य सुझाव दे सकते हैं । क्या आप सामान्य बजट पर चर्चा नहीं करना चाहते हैं?

? (व्यवधान)

माननीय अध्यक्ष : सभा की कार्यवाही कल शुक्रवार, दिनांक 7 फरवरी, 2025 को प्रात: 11 बजे तक के लिए स्थगित की जाती है ।

<u>15.38 hrs</u>

The Lok Sabha then adjourned till Eleven of the Clock

on Friday, February 07, 2025/Magha 18, 1946 (Saka).

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